

MINUTES OF THE MEETING No. 1/13 dated 4.4.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC (MSME)
4. Shri P.P. Srivastava, Deptt. of C&PC (Chem.Div)
5. Shri Praveen Sharma, Dy.DGFT

The Committee first considered minutes of the ALC Meeting No.52/12 for confirmation and confirmed and adopted the same without any change.

Case No M-1 NC No.1/13 Dated 4.4.2012	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/1965/AM08/DES-IV RLA F.No. 05/24/40/484/AM08 Lic.No. 0510209011 dated 14.9.2007
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The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the firm and written recommendation of Technical Authority, DIPP, based on SION A-1758 vide their U.O.No.TSW/G/6 dated 22.03.2012, Committee decided to approve ad-hoc norms as under. This decision of Committee will supersede earlier decision of Committee of Meeting No.11/83 dated 11.6.2008.

Export Item	Qty.	Import Item	Quantity recommended (Kg) (subject to 6% FOB value of export)
1) Midsummer woman Talc (Talcum Powder)	50,000 Nos (5,000 Kg)	Ess. Oil cascade E9729769/11 (Fragrance)	35 Kg
2) Giordani Gold Talc (Talcum Powder)	2,50,000 (25,000 Kg)	Ess. Oil AFP 12579 (Fragrance)	150 Kg

3) Divine Talc (Talcum Powder)	3,00,000 (30,000 Kg)	Ess. Oil TPB 2373/9 Izabella	180 Kg
4) Deodorising Foot Powder (Foot Talc)	3,00,000 (22,500 Kg)	Ess. Oil Cool Feet IG 0030501/06 (Fragrance)	157.50 Kg
5) Baby Talc (Talcum Powder)	75,000 Nos.(5,625 Kg)	Ess. Oil Baby Lavender G (Fragrance)	39.375 Kg
6) Baby Talc (Talcum Powder)	2,25,000 (16,875 Kg)	a. Fragrance Baby Touch 247374 (Fragrance) b. Cosflor Small – Leaved Lime (Fragrance)	90.741 Kg 27.384 Kg

Only for regularization purpose. As the license has already expired, no further import and export will be allowed under this license RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-2 NC No.1/13 Dated 4.4.2012	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/2006/AM08/DES-IV RLA F.No. 05/24/40/647/AM08 Lic.No. 0510212233 dated 19.11.2007
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The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the firm and written recommendation of Technical Authority, DIPP, based on SION A-1758 vide their U.O.No. TSW/G/7 dated 27.03.2012, Committee decided to approve ad-hoc norms as under. This decision of Committee will supersede earlier decision of Committee of Meeting No.11/83 dated 11.6.2008.

Export Item	Qty.	Import Item	Quantity recommended (kg) (subject to 6% FOB value of export)
1) Midsummer woman Talc (Talcum	2,50,000 Nos.(25,000	Ess. Oil cascade E9729769/11	175 Kg

Powder)	Kg)		
2) Giordani Gold Talc (Talcum Powder)	5,00,000 (50,000 Kg)	Ess. Oil AFP 12579	300 Kg
3) Divine Talc (Talcum Powder)	5,00,000 (50,000 Kg)	Ess. Oil TPB 2373/9 Izabella	300 Kg
4) Deodorising Foot Powder (Foot Talc)	2,50,000 (18,750 Kg)	Ess. Oil Cool Feet IG 0030501/06	131.25 Kg
5) Serene Talc (Talcum Powder)	2,50,000 (25,000 Kg)	Ess. Oil Itaparica E9814648/21	175 Kg
6) Baby Talc (Talcum Powder)	3,50,000 (26,250 Kg)	a. Fragrance Baby Touch 247374 Essential Oil	183.75 Kg
		b. Cosflor Small – Leaved Lime (Plant Extract)	78.75 Kg

Only for regularization purpose. As the license has already expired, no further import and export will be allowed under this license. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-3 NC No.1/13 Dated 4.4.2012	M/ s Gopsons Papers Ltd, N. Delhi F.No.01/83/162/698/AM12/DES-IV Lic.No. 0510165331 dated 29.8.2005
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The Committee considered the case as per agenda. The Committee noted that the reply has not been received from the firm and directed TA concerned to issue reminder to firm by E-Mail. Accordingly the case may be re-listed on 2.5.2012.

Case No M-4 NC No.1/13 Dated 4.4.2012	M/ s VIC Inds. Goa F.No.01/80/50/955/AM08/DES-IV RLA F.No.17/24/40/0047/AM08 Lic.No. 1710001730 dated 10.8.2007
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The Committee considered the case as per agenda and decided to defer the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.5.2012.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 1/83-ALC1/2012 MEETING DATE : 04.04.2012

1	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:02.05.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.

2	Case No.: 8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

3	Case No.: 7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

4	Case No.: 8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

5	Case No.: 23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and Committee noted that the firm has not submitted the Central Excise Data and decided to call it from the firm. Letter issued on 23.1.2012. Reminder dated 15.3.2012 issued by this office. Accordingly the case may be re-listed on 4.4.2012.			

	Case No.: 1/1/83-ALC1/2012	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HO File :01/83/050/00959/AM12/	RLA File :03/94/040/00344/AM11/	Lic.No/Date:0310599518	Defer

6			01.11.2010	Date:02.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.5.2012				

7	Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

8	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

9	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

10	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
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11	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:02.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.				

12	Case No.:56/9/83-ALC1/2011		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:1/83-ALC1/2012 04.04.2012		Status:Case Approved	
	HQ File :01/83/050/00175/AM12/		RLA File :10/24/040/00141/AM11/		Lic.No/Date:1010042345 31.03.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/11427 dt. 27.3.2012, the Committee decided to approve the case at 13.87% yield as under:-							
	Item of Export		Qty		Item of Import		Qty	
	Oleoresin Black Pepper		9.99 MT		Light Black Pepper (Light Berries)		72 MT	
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

13	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

14	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

	Case No.:50/9/83-ALC1/2011		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:1/83-ALC1/2012 04.04.2012		Status:Case Deferred	
	HQ File :01/83/050/00169/AM12/		RLA File :10/24/040/00146/AM11/		Lic.No/Date:1010042454		Defer	

15		07.04.2011	Date:02.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

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Case No.:38/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/170/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Basic Chromium Sulphate	1 Kg	1. Chrome Ore	0.725 Kg
		2. Soda Ash	0.500 Kg
		3. Sulphur	0.15 Kg
Kraft Paper, wood cuts for pallets & nails as per packing policy.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/170/2011-Ch.II dated 7.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Sodium Bichromate	1 Kg	1. Chrome Ore 2. Soda Ash	1.31 Kg 0.898 Kg
Wooden Pallets, Nails for pallets may be allowed as per the packing policy.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	Case No.:55/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
	HQ File :01/83/050/00492/AM12/	RLA File :17/24/040/00011/AM12/	Lic.No/Date:1710004316 05.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/4/2011-Ch.II dated 16.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	VENTAN DRS CONC (Dicyandiamide Formaldehyde Resin Powder) Appearance White Powder)	1 Kg	1. Dicyandiamide (White crystals) 2. Formaldehyde (37%) (Colourless queous solution)	0.565 Kg 1.640 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:41/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
	HQ File :01/83/050/00478/AM12/	RLA File :17/24/040/00015/AM10/	Lic.No/Date:1710004333 08.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/13/2011-Ch.II dated 3.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Polyoxyethylene Polyoxypropylene Tridecyl Ether (Product-6748) (Appearance: liquid, ph5%: Approx 7)	1 Kg	1. Tridecyl Alcohol (Isotridecanol) (Colourless clear liquid) 2. Ethylene Oxide (Colourless clear liquid) 3. Propylene Oxide (Colourless clear liquid)	0.230 Kg 0.303 Kg 0.466 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:16/25/83-ALC1/2011	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00453/AM12/	RLA File :08/24/040/00085/AM12/	Lic.No/Date:0810101532 18.07.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.3.2012 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.5.2012.			

Case No.:27/25/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
HQ File :01/83/050/00464/AM12/	RLA File :05/23/040/00145/AM12/	Lic.No/Date:0510296899 18.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 3.4.2012 the Committee decided to approve the case, based on SION A-1060, A-2061, as under :-			
<u>Export Item No.1</u>			
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S.No.	Description of Item	Quantity	
1.	Insulated Glass (8 MM TH/BR/T/T/GLS+20MM Air Gap Filled with AR Gas + inner 8 MM TH CLRT/Glass)	1 Sq. Meter	
<u>Import Item</u>			
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S.No. of application	Description of Item	Quantity	
1.	8 MM Float Glass (Relevant)	1.08 Sq. Mtr./Sq. Mtr. content in export	
7.	20 MM Bendable Spacer (Aluminum Spacer)	Net + 2%	
8.	Primary Sealant (Poly Iso Butylene)	13.33 gram per meter of net content of Aluminum spacer used or applied quantity whichever is less	
9.	Silicon/Poly sulphide (primary Sealant)	158.33 gram per meter of net content of Aluminum spacer used or applied quantity whichever is less	

10.	Molecular Sieve “3A” (0.5-0.9 MM Dia)	4.77 gram per meter of net content of Aluminum spacer used or applied quantity whichever is less
11.	Ceramic Ink	0.015 Kg/Sq. mtr.

Export Item No.2

S.No.	Description of Item	Quantity
1.	8 MM TH Bronze Tinted HS / Tempered Glass with fire stop smoke seal	1 Sq. Meter

Import Item

S.No. of application	Description of Item	Quantity
2.	8 MM Float Glass (Relevant)	1.06 Sq. Mtr.

Export Item No.3

S.No.	Description of Item	Quantity
1.	Double Layer Laminated Glass (8 MM TH Clear Toughened Glass + 1.52 PVB Lamination + 8 MM TH Clear Toughened Glass) Bronze Tinted HS/Tempered Glass)	1 Sq. Meter

Import Item

S.No. of application	Description of Item	Quantity
3.	Relevant 8 MM Float Glass	2.4 Sq. Mtr.
12.	Poly Vinyl Butyral Film Clear (Thickness 0.76 MM)	1.1 Sq. mtr.
13.	Poly Vinyl Butyral Film Clear (thickness 0.38 MM)	2.2 Sq. Mtr.

Export Item No.4

S.No.	Description of Item	Quantity
1.	Laminated Glass (10 MM TH Clear Toughened Glass + 1.52 PVB Lamination + 8 MM clear Toughened Glass)	1 Sq. Meter

Import Item

S.No. of application	Description of Item	Quantity
4.	Relevant 8 MM Float Glass	1.20 Sq. Mtr.
5.	Relevant 10 MM Float Glass	1.20 Sq. Mtr.
14	Poly Vinyl Butyral Film Clear (thickness 0.76 MM)	1.10 Sq. Mtr.
15	Poly Vinyl Butyral Film Clear (thickness 0.38 MM)	2.20 Sq. Mtr.

Export Item No.5

S.No.	Description of Item	Quantity
1.	12 MM Thick Clear Toughened Glass	1 Sq. Meter

Import Item

S.No. of application	Description of Item	Quantity
6.	12 MM Float Glass (Relevant)	1.06 Sq. Mtr.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:43/25/83-ALC1/2011	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
HQ File :01/83/050/00480/AM12/	RLA File :17/24/040/00023/AM12/	Lic.No/Date:1710004379 19.07.2011	Defer Date:

22	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/133/2011-Ch.II dated 7.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Methyl Bromide 98% + 2% Chloropicrin	1 Kg	Liquid Bromine	0.926 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 23.3.2012. Accordingly the case may be re-listed on 2.5.2012.			

24	Case No.:28/25/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00465/AM12/	RLA File :13/24/040/00016/AM12/	Lic.No/Date:1310036269 02.08.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.3.2012 and one set of application handed over to Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div) in the meeting on 4.4.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.5.2012.			

25	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

26	Case No.:33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:02.05.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.

27	Case No.: 35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

28	Case No.: 36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

29	Case No.: 11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

30	Case No.: 9/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Approved
	HQ File :01/83/050/00446/AM12/	RLA File :03/95/040/00449/AM12/	Lic.No/Date:0310652057 07.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No. 15022/9/2011-Ch.II dated 2.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Iprodione 23.3% SC (Iprodione 2F)	1 Litre	1. 3-(3,5-Dichlorophenyl) Hydantoin 2. Morwet D-425	0.272 Kg 0.012 Kg

	3. Propylene Glycol	0.068 Kg
	4. SAG 1572	0.011 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

31	Case No.:3/41/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00727/AM12/	RLA File :09/24/040/00300/AM12/	Lic.No/Date:0910049279 10.10.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.1.2012. The Committee decided to issue D.O. letter to PC.Div. Accordingly the case may be re-listed on 2.5.2012.			

32	Case No.:1/33/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
	HQ File :01/83/050/00567/AM12/	RLA File :03/95/040/00623/AM12/	Lic.No/Date:0310663838 08.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/74/2011-Ch.II dated 16.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	STEROL 161812 (B-1) (Cetostearyl Alcohol Poly Glycol Ether/Cetostearyl Alcohol 10 mole ethoxylated)	1 Kg	1. Ethylene Oxide 2. Ceto Stearyl Alcohol	0.632 Kg 0.367 Kg
	STEROL 161819 (B-2) (Cetostearyl Alcohol Poly Glycol Ether/Cetostearyl Alcohol 17 mole ethoxylated)	1 Kg	1. Ethylene Oxide 2. Ceto Stearyl Alcohol	0.745 Kg 0.250 Kg
	STEROL 161830 (B-3) (Cetostearyl Alcohol Poly Glycol Ether/Cetostearyl Alcohol 26 mole ethoxylated)	1 Kg	1. Ethylene Oxide 2. Ceto Stearyl Alcohol	0.817 Kg 0.183 Kg
	STERO DEEA (N,N-Diethanolamine)	1 Kg	1. Diethyl Amine 2. Ethylene Oxide	0.656 Kg 0.395 Kg

STERO MPEA (B) (Poly Ethoxylated Methyl Amine)	1 Kg	1. Mono Methyl 2. Amine Ethylene Oxide	0.194 Kg 0.826 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Transferred to Different Section
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:04.04.2012
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

34	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 16.2.2012. Accordingly the case may be re-listed on 2.5.2012.			

35	Case No.:2/37/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00639/AM12/	RLA File :31/83/040/00178/AM12/	Lic.No/Date:3110051775 07.12.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.2.2012 issued by DIPP. Reminder dated 15.3.2012 issued by this office and second D/L dated 3.4.2012 issued by DIPP, on the reply received from the firm was not complete. Accordingly the case may be re-listed on 2.5.2012.			

36	Case No.:6/45/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00781/AM12/	RLA File :04/24/040/00235/AM12/	Lic.No/Date:0410131679 14.12.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.4.2012 issued by DIPP. Accordingly the case may be re-listed on 2.5.2012.			

37	Case No.:7/45/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00782/AM12/	RLA File :04/24/040/00258/AM12/	Lic.No/Date:0410131952 22.12.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 2.5.2012.			

38	Case No.:5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated Nil issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 2.5.2012.			

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Case No.:6/41/83-ALC1/2011	Party Name:JAWAHAR SAW MILLS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
HQ File :01/83/050/00730/AM12/	RLA File :03/94/040/00870/AM12/	Lic.No/Date:0310673460 29.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 3.4.2012 the Committee decided to approve the case taking cue from SION A-3628 (1.66 CBM of log is allowed for export of 1 CBM sawn timber), as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Decking (Green Heart) AD 19 mm x 140 mm	1 Cubic Meter	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Relevant Wood Logs (Green Heart, Sawing Quality) (subject to conditions laid down in the SION A 3628-Notes)	1.60 Cubic Meter	

Export Item

S.No.	Description of Item	Quantity
1.	Decking (Green Heart) AD 25 mm x 140 mm	1 Cubic Meter

Import Item

S.No.	Description of Item	Quantity
1.	Relevant Wood Logs (Green Heart, Sawing Quality) (subject to conditions laid down in the SION A 3628-Notes)	1.60 Cubic Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	Case No.:7/41/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00731/AM12/	RLA File :31/83/040/00192/AM12/	Lic.No/Date:3110052159 29.12.2011	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 2.5.2012.			

41	Case No.:16/1/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00974/AM12/	RLA File :33/24/040/00018/AM12/	Lic.No/Date:3310021303 11.01.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

42	Case No.:1/45/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00776/AM12/	RLA File :31/83/040/00203/AM12/	Lic.No/Date:3110052603 25.01.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 18.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

43	Case No.:8/45/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00783/AM12/	RLA File :03/95/040/00874/AM12/	Lic.No/Date:0310678893 27.01.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 2.5.2012.			

44	Case No.:9/45/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
	HQ File :01/83/050/00784/AM12/	RLA File :03/95/040/00875/AM12/	Lic.No/Date:0310679197 30.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/74/2011-Ch.II dated 16.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	STERO CARE TN 80 (U) (Polyoxyethylene Sorbitan Mono Oleate)	1 Kg	1. Oleic Acid 2. Sorbitol 70% 3. Ethylene Oxide	0.209 Kg 0.194 Kg 0.683 Kg
	STERO CO 150 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.459 Kg
	STERO MEDA (PIP)-EX (Blends of 30% Piperazine & 70% Methyl Di Ethanol Amine)	1 Kg	1. Mono Methyl Amine 2. Ethylene Oxide 3. Piperazine Chips (Pure)	0.182 Kg 0.513 Kg 0.300 Kg
	STERO CO 300 (BG) (Polyoxyethylene Ricinoleic Acid 40 mole ethoxylate)	1 Kg	Ethylene Oxide	0.654 Kg
	STERO CARE TN 20 (Sorbitan Mono Laurate 24 mole ethoxylate)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.246 Kg 0.753 Kg
	STERO CARE EW (CPH) (Mixture containing Cetostearyl alcohol 20 mole ethoxylate 20%	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.845 Kg 0.155 Kg

and 80% Cetostearyl Alcohol)			
STEROCARE TN 60 (Sorbitan Mono Stearate Ethoxylate)	1 Kg	1. Stearic Acid 2. Sorbitol 70% 3. Ethylene Oxide	0.227 Kg 0.208 Kg 0.685 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

45	Case No.:10/45/83-ALC1/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00785/AM12/	RLA File :03/95/040/00898/AM12/	Lic.No/Date:0310679205 30.01.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.3.2012 issued by Deptt. of C&PC(Chem.Div). Reminder issued by this office on 18.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

46	Case No.:24/1/83-ALC1/2012	Party Name:ARON UNIVERSAL LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM12/	RLA File :07/24/040/00427/AM12/	Lic.No/Date:0710086067 07.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

47	Case No.:6/1/83-ALC1/2012	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00964/AM12/	RLA File :03/95/040/00905/AM12/	Lic.No/Date:0310680847 08.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

48	Case No.:7/1/83-ALC1/2012	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00965/AM12/	RLA File :03/95/040/00904/AM12/	Lic.No/Date:0310680855 08.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

49	Case No.:9/1/83-ALC1/2012	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00967/AM12/	RLA File :03/95/040/00907/AM12/	Lic.No/Date:0310680798 08.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.5.2012			

50	Case No.:19/1/83-ALC1/2012	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00977/AM12/	RLA File :05/24/040/00395/AM12/	Lic.No/Date:0510316999 08.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

51	Case No.:4/1/83-ALC1/2012	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00962/AM12/	RLA File :03/95/040/00825/AM12/	Lic.No/Date:0310681178 09.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

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Case No.:25/1/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
HQ File :01/83/050/00983/AM12/	RLA File :03/94/040/00997/AM12/	Lic.No/Date:0310681451 10.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 3.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Dispersant, Trade Name: PX 3844/ MCP 1374	1 Kg	1. Irgalube 349 2. Tolytriazole/Cobratec TT – 100 C	0.750 Kg 0.250 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.: 37/1/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Approved
	HQ File :01/83/050/00995/AM12/	RLA File :03/94/040/00998/AM12/	Lic.No/Date:0310681457 10.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 3.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Dispersant, Trade Name: PX 3844/ MCP 1374	1 Kg	1. Irgalube 349 2. Tolytriazole/Cobratec TT – 100 C	0.750 Kg 0.250 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.: 3/1/83-ALC1/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Transferred to Different Section
	HQ File :01/83/050/00961/AM12/	RLA File :09/24/040/00478/AM12/	Lic.No/Date:0910051240 13.02.2012	Defer Date:04.04.2012
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

55	Case No.: 5/1/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00963/AM12/	RLA File :03/95/040/00924/AM12/	Lic.No/Date:0310681608 13.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

56	Case No.: 18/1/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00976/AM12/	RLA File :03/94/040/00975/AM12/	Lic.No/Date:0310681782 14.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt.			

of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.

57	Case No.:20/1/83-ALC1/2012	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00978/AM12/	RLA File :03/94/040/00945/AM12/	Lic.No/Date:0310681783 14.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

58	Case No.:28/1/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00986/AM12/	RLA File :08/24/040/00270/AM12/	Lic.No/Date:0810108819 15.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

59	Case No.:43/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/01001/AM12/	RLA File :10/24/040/00070/AM12/	Lic.No/Date:1010048258 15.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

60	Case No.:46/1/83-ALC1/2012	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/01004/AM12/	RLA File :05/23/040/00452/AM12/	Lic.No/Date:0510317793 15.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

61	Case No.:47/1/83-ALC1/2012	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/01005/AM12/	RLA File :50/24/040/00010/AM12/	Lic.No/Date:5010001220 15.02.2012	Defer Date:02.05.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.

62	Case No.: 14/1/83-ALC1/2012	Party Name:HARSH VENTURE HARYANA	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00972/AM12/	RLA File :33/24/040/00022/AM12/	Lic.No/Date:3310021722 16.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

63	Case No.: 15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

64	Case No.: 17/1/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00975/AM12/	RLA File :09/24/040/00522/AM12/	Lic.No/Date:0910051322 16.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

65	Case No.:21/1/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved							
	HQ File :01/83/050/00979/AM12/	RLA File :09/24/040/00543/AM12/	Lic.No/Date:0910051323 16.02.2012	Defer Date:							
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/2/2006-Ch.II dated 6.1.2012 the Committee decided to approve the case as under :-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Profenofos Technical 95% Min. (Progenofos Q Technical 95% Min) Liquid</td><td>1 Kg</td><td>1. Ortho Chlorophenol Liquid 2. Bromine Liquid 3. Diethyl Phosphoro Thioate</td><td>0.461 Kg 0.570 Kg 0.650 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Profenofos Technical 95% Min. (Progenofos Q Technical 95% Min) Liquid	1 Kg	1. Ortho Chlorophenol Liquid 2. Bromine Liquid 3. Diethyl Phosphoro Thioate
Export Item	Qty.	Import Item	Qty.								
Profenofos Technical 95% Min. (Progenofos Q Technical 95% Min) Liquid	1 Kg	1. Ortho Chlorophenol Liquid 2. Bromine Liquid 3. Diethyl Phosphoro Thioate	0.461 Kg 0.570 Kg 0.650 Kg								

		Liquid 4. N-Propyl Bromide Liquid 5. 4-Di Methyl Amino Pyridine Catalyst	0.540 Kg 0.002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.:38/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00996/AM12/	RLA File :10/24/040/00072/AM12/	Lic.No/Date:1010048318 16.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

67	Case No.:42/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/01000/AM12/	RLA File :10/24/040/00071/AM12/	Lic.No/Date:1010048317 16.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

68	Case No.:8/1/83-ALC1/2012	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00966/AM12/	RLA File :03/95/040/00959/AM12/	Lic.No/Date:0310682414 17.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

69	Case No.:27/1/83-ALC1/2012	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00985/AM12/	RLA File :05/24/040/00425/AM12/	Lic.No/Date:0510318244 21.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

70	Case No.:1/49/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00893/AM12/	RLA File :31/83/040/00233/AM12/	Lic.No/Date:3110053102 22.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.3.2012. Accordingly the case may be re-listed on 2.5.2012.			

71	Case No.:40/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00998/AM12/	RLA File :10/24/040/00073/AM12/	Lic.No/Date:1010048395 22.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

72	Case No.:41/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00999/AM12/	RLA File :10/24/040/00074/AM12/	Lic.No/Date:1010048405 22.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

73	Case No.:44/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/01002/AM12/	RLA File :10/24/040/00075/AM12/	Lic.No/Date:1010048396 22.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

74	Case No.:2/49/83-ALC1/2011	Party Name:NOCIL LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00894/AM12/	RLA File :03/95/040/00850/AM12/	Lic.No/Date:0310683190 23.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 17.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

75

Case No.:10/1/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
HQ File :01/83/050/00968/AM12/	RLA File :02/24/040/00221/AM12/	Lic.No/Date:0210174525 23.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 3.4.2012 the Committee decided to approve the case as under:-			
<u>Export Item No.</u>			
-			
S.No.	Description of Item	Quantity	
1.	Fibre glass Rope PACMAAN	1 Kg	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Relevant Glass Fibre Yarn	1.02 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.: 11/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00969/AM12/	RLA File :02/24/040/00225/AM12/	Lic.No/Date:0210174636 28.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

77	Case No.: 12/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00970/AM12/	RLA File :02/24/040/00226/AM12/	Lic.No/Date:0210174637 28.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

	Case No.: 22/1/83-ALC1/2012	Party Name:JKP MASTER BATCH PVT.LTD.	Meet No/Date:1/83-ALC1/2012	Status: Case
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78			04.04.2012	Deferred
	HQ File :01/83/050/00980/AM12/	RLA File :05/23/040/00386/AM12/	Lic.No/Date:0510319051 29.02.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

79	Case No.:2/1/83-ALC1/2012	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00960/AM12/	RLA File :02/24/040/00228/AM12/	Lic.No/Date:0210174765 01.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

80	Case No.:13/1/83-ALC1/2012	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00971/AM12/	RLA File :08/24/040/00275/AM12/	Lic.No/Date:0810109310 01.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

81	Case No.:23/1/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00981/AM12/	RLA File :30/24/040/00073/AM12/	Lic.No/Date:3010084117 01.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

82	Case No.:45/1/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/01003/AM12/	RLA File :10/24/040/00082/AM12/	Lic.No/Date:1010048597 06.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

83	Case No.: 26/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00984/AM12/	RLA File :10/24/040/00080/AM12/	Lic.No/Date:1010048661 09.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

84	Case No.: 32/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00990/AM12/	RLA File :10/24/040/00079/AM12/	Lic.No/Date:1010048659 09.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

85	Case No.: 33/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00991/AM12/	RLA File :10/24/040/00081/AM12/	Lic.No/Date:1010048662 09.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

86	Case No.: 34/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00992/AM12/	RLA File :10/24/040/00076/AM12/	Lic.No/Date:1010048667 09.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

87	Case No.: 35/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/00993/AM12/	RLA File :10/24/040/00077/AM12/	Lic.No/Date:1010048656 09.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.5.2012.			

88	Case No.:36/1/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00994/AM12/	RLA File :10/24/040/00083/AM12/	Lic.No/Date:1010048682 12.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

89	Case No.:39/1/83-ALC1/2012	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Deferred
	HQ File :01/83/050/00997/AM12/	RLA File :05/24/040/00458/AM12/	Lic.No/Date:0510320089 14.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 2.4.2012. Accordingly the case may be re-listed on 2.5.2012.			

90

Case No.:29/1/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status:Case Approved
HQ File :01/83/050/00987/AM12/	RLA File :03/94/040/01122/AM12/	Lic.No/Date:0310687265 21.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 2.4.2012 the Committee decided to approve the case on repeat basis as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Release Liners (One side Silicon Coated paper) 35 to 40 GSM+/- 10%)	1 Kg (28.57 Sq.Mt.)	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Coated paper in Jumbo Rolls of relevant GSM	1.05 Kg	
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product	
3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product	

4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 30/1/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Approved
HQ File :01/83/050/00988/AM12/	RLA File :03/94/040/01120/AM12/	Lic.No/Date:0310687275 21.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 2.4.2012 the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners (One side Silicon Coated paper) 60 to 65 GSM+/- 10%)	1 Kg (16.67 Sq. Mt.)

Import Item

S.No.	Description of Item	Quantity
1.	Glassine release Base Paper in Jumbo Rolls of relevant GSM 60 to 65+/- 10%	1.05 Kg
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product
3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 31/1/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
HQ File :01/83/050/00989/AM12/	RLA File :03/95/040/00295/AM12/	Lic.No/Date:0310687350	Defer

92			21.03.2012	Date:02.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.5.2012				

93	Case No.: 48/1/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/01006/AM12/	RLA File :03/95/040/01056/AM12/	Lic.No/Date:0310687717 26.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.5.2012			

94	Case No.: 49/1/83-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2012 04.04.2012	Status: Case Deferred
	HQ File :01/83/050/01007/AM12/	RLA File :03/95/040/01051/AM12/	Lic.No/Date:0310687764 26.03.2012	Defer Date:02.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.5.2012			

Date:18.04.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer